

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BRAHMAPUTRA TMT BARS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	BRAHMAPUTRA TMT BARS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	25/04/2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Company, Shillong
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27310AS2005PTC007713
5.	Address of the registered office and principal office (if any) of corporate debtor	Room No 19, 2nd floor Vrindavan market, S J Road, Athgaon Guwahati-781001 Assam
6.	Insolvency commencement date in respect of corporate debtor	28/10/2022 (Order received dated 4/11/2022)
7.	Estimated date of closure of insolvency resolution process	26/04/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	MANISH AGARWALLA Reg No : IBBI/IPA-001/IP-P02082/2020-2021/13198
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Room No 9,5 th Floor, Parmeshari Building, Chatribari, Guwahati 781001 camanishagarwalla@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Room No 9,5 th Floor, Parmeshari Building, Chatribari, Guwahati 781001 (Assam) Email : cirp.btbp@gmail.com
11.	Last date for submission of claims	18/11/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads NIL



Notice is hereby given that the National Company Law Tribunal, Guwahati has ordered the commencement of a corporate insolvency resolution process of the **BRAHMAPUTRA TMT BARS PRIVATE LIMITED** on 28/10/2022 (The order received by IRP on 04/11/2022)

The creditors of **BRAHMAPUTRA TMT BARS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **18/11/2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Manish Agarwalla

Manish Agarwalla

Interim Resolution Professional

Date : 04.11.2022

Place : Guwahati

BRAHMAPUTRA TMT BARS PRIVATE LIMITED

d to loot votes in 2023 polls w

Call-
demo-
unite

used to be" under the Left regime. "There are reports that police personnel share tea and biscuits with criminals at police stations.

They ask women victims to discuss and sort out the problem with the perpetrators of crime," he claimed.

NEWS BUREAU

ult on
by the
ar, the
sition in
the saf-
to loot
upcom-
s would
means.
ess con-
hursday
that the
xpecting
se from
s.
seeks to
and the
political
at the di-
l secular
orces are
ne battle,"
d that his
high-level
cided that
hip will be
a call on
ctoral alli-
ive states.
eavily on
e said that
o, "scared
2023 elec-
to scuttle
mes orga-
on parties
e living in
if it thinks
otes any-
, people
al part of
process,
ds by all
Sarkar
rief Min-
s claims.
rder sit-
eastern
what it

FORM A PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF BRAHMAPUTRA TMT BARS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1	Name of Corporate Debtor BRAHMAPUTRA TMT BARS PRIVATE LIMITED
2	Date of incorporation of corporate debtor 25/04/2005
3	Authority under which corporate debtor is incorporated / registered Registrar of Company, Shillong
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U27310AS2005PTC007713
5	Address of the registered office and principal office (if any) of corporate debtor Room No 19, 2nd floor Vrindavan market, S J Road, Athgaon Guwahati-781001 Assam
6	Insolvency commencement date in respect of corporate debtor 28/10/2022 (Order received dated 4/11/2022)
7	Estimated date of closure of insolvency resolution process 26/04/2023
8	Name and registration number of the insolvency professional acting as interim resolution professional MANISH AGARWALLA Reg No : IBBI/IPA-001/IP-P02082/2020-2021/13198
9	Address and e-mail of the interim resolution professional, as registered with the Board Room No 9, 5th Floor, Parmeshari Building, Chatribari, Guwahati-781001 camanishagarwalla@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional Room No 9, 5th Floor, Parmeshari Building, Chatribari, Guwahati-781001 (Assam) Email : cirp.btbp@gmail.com
11	Last date for submission of claims 18/11/2022
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NIL
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) NIL
14	(a) Relevant Forms and (b) Details of authorized representatives are available at: Weblink : https://ibbi.gov.in/home/downloads NIL
<p>Notice is hereby given that the National Company Law Tribunal, Guwahati has ordered the commencement of a corporate insolvency resolution process of the BRAHMAPUTRA TMT BARS PRIVATE LIMITED on 28/10/2022 (The order received by IRP on 04/11/2022)</p> <p>The creditors of BRAHMAPUTRA TMT BARS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 18/11/2022 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p> <p style="text-align: right;">Manish Agarwalla Interim Resolution Professional BRAHMAPUTRA TMT BARS PRIVATE LIMITED</p> <p>Date : 04-11-2022 Place: Guwahati</p>	

(Un
(Ins
1
2
3
4
5
6
7
8
9
10
11
12
13
14
Noti
has
proc
(IB)
com
The
upon
inter
no.
The
mea
by p
The
curr
date
Sub
Dat
Plas

ফর্ম A

ৰাজহুৱা ঘোষণা

[ভাৰতীয় দেউলীয়া আৰু উপাত্ত বোৰ্ডৰ বিধি ৬ ৰ অধীনত)
(কৰ্পোৰেট ব্যক্তিৰ বাবে দেউলীয়া সমাধান প্ৰক্ৰিয়া) বিধি, ২০১৬]
ব্ৰহ্মপুত্ৰ টিএমটি বাৰছ প্ৰাইভেট লিমিটেডৰ ক্ৰেডিটৰসকলৰ
মনোযোগ আকৰ্ষণার্থে

প্ৰাসংগিক বিৱৰণ

১	কৰ্পোৰেট ঋণীৰ নাম	ব্ৰহ্মপুত্ৰ টিএমটি বাৰছ প্ৰাইভেট লিমিটেড
২	কৰ্পোৰেট ঋণী সংঘবদ্ধ হোৱাৰ তাৰিখ	২৫/০৪/২০০৫
৩	কোন কৰ্তৃপক্ষৰ অধীনত কৰ্পোৰেট ঋণী সংঘবদ্ধ	কোম্পানীসমূহৰ বেজিষ্ট্ৰাৰ, শ্বিলং
৪	কৰ্পোৰেট ঋণীৰ কৰ্পোৰেট আইডেন্টিটি নম্বৰ	U27310AS2005PTC007713
৫	কৰ্পোৰেট ঋণীৰ পঞ্জীকৃত কাৰ্যালয় আৰু প্ৰধান কাৰ্যালয়ৰ (যদি আছে) ঠিকনা	কম নং ১৯, ২য় মহলা, বৃন্দাবন মাৰ্কেট, এছ জে ৰোড, আঠগাঁও, গুৱাহাটী-৭৮১০০১, অসম
৬	কৰ্পোৰেট ঋণীৰ ক্ষেত্ৰত দেউলীয়া আৰম্ভ হোৱাৰ তাৰিখ	২৮/১০/২০২২ (৪/১১/২০২২ তাৰিখে আদেশ লাভ)
৭	দেউলীয়া সমাধান প্ৰক্ৰিয়া বন্ধ কৰাৰ নিৰ্দ্ধাৰিত তাৰিখ	২৬/০৪/২০২৩
৮	অন্তৰ্ভুক্তিকালীন সমাধান পেছাদাৰী ৰূপে কৰ্মৰত দেউলীয়া পেছাদাৰীৰ নাম আৰু পঞ্জীয়ন নম্বৰ	মনীষ আগৰৱালা পঞ্জীয়ন নং : IBBI/IPA-001/IP-P02082/2020-2021/13198
৯	বোৰ্ডৰ সৈতে পঞ্জীকৃত অন্তৰ্ভুক্তিকালীন সমাধান পেছাদাৰীৰ ঠিকনা আৰু ই-মেইল	কম নং ৯, ৫ম মহলা, পৰমেশ্বৰী বিল্ডিং, ছাত্ৰীবাৰী, গুৱাহাটী-৭৮১০০১ camanishagarwalla@gmail.com
১০	অন্তৰ্ভুক্তিকালীন সমাধান পেছাদাৰীৰ সৈতে যোগাযোগৰ বাবে ব্যৱহাৰ কৰিবলগীয়া ঠিকনা আৰু ই-মেইল	কম নং ৯, ৫ম মহলা, পৰমেশ্বৰী বিল্ডিং, ছাত্ৰীবাৰী, গুৱাহাটী-৭৮১০০১ (অসম) ইমেইল : cirp.btbpl@gmail.com
১১	দাবী দাখিল কৰাৰ শেষ তাৰিখ	১৮/১১/২০২২
১২	অনুচ্ছেদ ২১ ৰ উপ-অনুচ্ছেদ (৬এ)ৰ দ্বাৰা (খ) অধীনত অন্তৰ্ভুক্তিকালীন সমাধান পেছাদাৰীৰ দ্বাৰা নিশ্চিত ক্ৰেডিটৰৰ শ্ৰেণী, যদি আছে	শূন্য
১৩	এটা শ্ৰেণীত ক্ৰেডিটৰৰ কৰ্তৃত্বশীল প্ৰতিনিধি ৰূপে কাম কৰিবলৈ চিনাক্ত কৰা দেউলীয়া পেছাদাৰীৰ নাম	শূন্য
১৪	(ক) প্ৰাসংগিক প্ৰ-পত্ৰ আৰু (খ) কৰ্তৃত্বশীল প্ৰতিনিধিৰ বিৱৰণ উপলব্ধ আছে :	Weblink:https://ibbi.gov.in/home/downloads শূন্য

ইয়াৰ দ্বাৰা জনোৱা যায় যে ৰাষ্ট্ৰীয় কোম্পানী আইন ন্যায়াধিকৰণ, গুৱাহাটীয়ে ২৮/১০/২০২২ তাৰিখে ব্ৰহ্মপুত্ৰ টিএমটি বাৰছ প্ৰাইভেট লিমিটেডৰ এক কৰ্পোৰেট দেউলীয়া সমাধান প্ৰক্ৰিয়া আৰম্ভ কৰিবলৈ নিৰ্দেশ দিছে (০৪/১১/২০২২ তাৰিখে আইআৰপি দ্বাৰা নিৰ্দেশ লাভ কৰা হৈছে)।

ইয়াৰ দ্বাৰা ব্ৰহ্মপুত্ৰ টিএমটি বাৰছ প্ৰাইভেট লিমিটেডৰ ক্ৰেডিটৰসকলক ১৮/১১/২০২২ বা তাৰ পূৰ্বে প্ৰমাণ সহকাৰে তেওঁলোকৰ দাবীসমূহ প্ৰতিষ্টি নং ১০ বিপৰীতে উল্লেখ কৰা ঠিকনাত অন্তৰ্ভুক্তিকালীন সমাধান পেছাদাৰীক দাখিল কৰিবলৈ আহ্বান জনোৱা হ'ল।

ফাইনেলিয়েল ক্ৰেডিটৰসকলে তেওঁলোকৰ প্ৰমাণসমূহ কেবল ইলেক্ট্ৰনিক মাধ্যমেৰে দাখিল কৰিব। অন্য সকলো ক্ৰেডিটৰে তেওঁলোকৰ প্ৰমাণ হাতে হাতে, ডাক যোগে অথবা ইলেক্ট্ৰনিক মাধ্যমেৰে দাখিল কৰিব।

মিছা আৰু বিপথে পৰিচালিত দাবীৰ প্ৰমাণ দাখিল কৰিলে শাস্তিৰ সম্মুখীন হ'ব লাগিব।

মনীষ আগৰৱালা

অন্তৰ্ভুক্তিকালীন সমাধান পেছাদাৰী

ব্ৰহ্মপুত্ৰ টিএমটি বাৰছ প্ৰাইভেট লিমিটেড

তাৰিখ: ০৪/১১/২০২২

স্থান: গুৱাহাটী